

FORM A PUBLIC ANNOUNCEMENT <i>(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation 2017)</i>	
FOR THE ATTENTION OF THE STAKEHOLDERS OF KREATIVE INFRAZONE PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. NAME OF CORPORATE PERSON	KREATIVE INFRAZONE PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	10.01.2013
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED /REGISTERED	ROC KANPUR
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U70102UP2013PTC054566
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	E-4, Tajnagri, Phase-2, Near Hotel Courtyard by Marriott, Sector-E, Fatehabad Road, Agra, Agra Uttar Pradesh, India, 282001
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	15.07.2025
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Pramod Kumar Sharma Registered Address: H.No-16, Dasharath Kunj-B West Arjun Nagar, Agra, Uttar Pradesh, 282001 Email: pksharmafcs@gmail.com IBBI Registration No. IBBI/IPA-002/IP-N00110/2017-18/10258
8. LAST DATE FOR SUBMISSION OF CLAIMS	14.08.2025

Notice is hereby given that the **KREATIVE INFRAZONE PRIVATE LIMITED** has commenced voluntary liquidation on 15.07.2025.
The stakeholders of **KREATIVE INFRAZONE PRIVATE LIMITED** are hereby called upon to submit a proof of their claims on or before 14.08.2025, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Place: Agra **Name and Signature of the Liquidator**
Date: 16.07.2025 **PRAMOD KUMAR SHARMA**
IP Registration No. IBBI/IPA-002/IP-N00110/2017-18/10258

Take print out this PDF to know exact size of the fonts and advertisement.

"IMPORTANT"
Whist care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

CHANGE OF NAME
I, PRERNA SOOD, D/O Shri S C SOOD, R/O H-1101, Grand Anjara Heritage, Sector 74, NOIDA, U.P. - 201301, shall henceforth be known as PRERNA SOOD SAH, vide an Affidavit dated 11.07.2025 and attested by Notary Public at New Delhi on 15.07.2025.

ANANT RAJ LIMITED
(CIN: L54000HR1985PLC021622)
Registered office: Plot No. CP-1, Sector-8, IMT Manesar, Gurugram, Haryana-122051, India Tel: (0124) 4265817, Head Office: H-65, Connaught Circus, New Delhi-110001 Tel: 011-43034400, 23324127, 23323880, 43582879 Email: special@anantrajlimited.com Website: www.anantrajlimited.com

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES OF ANANT RAJ LIMITED

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025, shareholders are hereby informed that Special Window is opened for a period of six months from July 7, 2025 to January 6, 2026 to facilitate re-lodgement of Transfer Request of Physical Shares.

This facility is available for Transfer Deeds lodged prior to the deadline of April 01, 2019, and which were rejected, returned or not attended due to deficiencies in documents/process or otherwise.

Shareholders who have missed an earlier deadline of March 31, 2021, are requested to avail this opportunity by furnishing the necessary documents to the Company's Registrar and Share Transfer Agent i.e. **Alankit Assignments Limited, 205-208 Anarkali Complex, Jhandewalan Extension, New Delhi-110055**. Copy of the above Circular is also available in the Company's website (www.anantrajlimited.com) under 'Investors' section.

For Anant Raj Limited
Sd/-
Neeraj Kumar
Company Secretary
Membership No. A55302

Place : New Delhi
Date : 16-07-2025

SMART FINSEC LIMITED
(Formerly Known as Kevalin Securities Limited)
CIN: L74899DL1995PLC063562
Reg. Off. F-88, West District Centre, Shivaji Enclave, Rajouri Garden, New Delhi-110027
Email Id: smartfinsec@gmail.com, Website: www.smartfinsec.com

Special Window for Re-Lodgement of Transfer Requests of Physical Shares

Notice to Shareholders is hereby given that, in terms of SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 2nd, 2025, a Special Window has been opened for a period of six months, from 7th July, 2025 to 6th January, 2026 to facilitate re-lodgement of transfer request of physical shares.

This facility is available for transfer deeds lodged prior to 1st April, 2019 and which were rejected, returned, or not attended to due to deficiencies in documentation/ process/ or otherwise.

During this period, the securities that are re-lodged for transfer (including those requests that are pending with the company/RTA, as on date) shall be issued only in demat mode and due procedure must be followed.

Shareholders who have missed the earlier deadline of 31st March, 2021 are requested to avail this opportunity by furnishing the necessary documents to the Company's Registrar and Transfer Agent i.e. **M/s Alankit Assignments Limited, 205-208 Anarkali Complex, Jhandewalan Extension New Delhi-110055**.

For, Smart Finsec Limited
Sd/-
Rajvinder Kaur
Company Secretary & Compliance Officer

Place: Delhi
Date: 16-07-2025

YES BANK
Regd. Office: YES BANK House, Off Western Express Highway, Santacruz (E), Mumbai 400055, India Telephone No. +91 (22) 5091 9800, 6507 9800 Fax: +91 (22) 2619 2866 Website: www.yesbank.in
Email Id: shareholders@yesbank.in, vibhor.gupta1@yesbank.in
CIN - L65190MH2003PLC143249

Invitation of bids for sale of property by way of e-auction owned by YES Bank Ltd.

YES Bank Limited ("YBL" / "Bank") invites bids ("Bids") from interested buyers for sale of its property situated at Plot No. B-85, First Floor, Defence Colony, New Delhi - 110 049 described as below "As is where is", "As is what is", "Whatever there is" and "No recourse" basis.

Property Owner	Description
YES Bank Ltd.	1) The property available for e-auction comprises of first floor portion in a B+G+3 storied building, built on a freehold plot measuring 2,925 sq. ft. 2) The area of the said floor is 2,265 sq. ft. 3) The title and possession of the property is held with Yes Bank Ltd. 4) The property is abutting a notified street (i.e. Bisham Pitamah Marg, Defence Colony).

Timelines:

Sr.No.	Activity	Date & Time
1.	Inspection of the property	July 17, 2025, to July 30, 2025
2.	Submission of bids along with EMD	July 31, 2025, till 5:00 PM
3.	E-auction & Declaration of successful bidder	Aug 01, 2025, from 11:00 AM to 2:00 PM

The reserve price ("Reserve Price") fixed for the property is **Rs. 7.01 Cr. (Rupees Seven Crore One Lakh Only)**. The earnest money deposit ("EMD") is of **Rs. 70.10 Lacs (Rupees Seventy Lakh & Ten Thousand only)**. Bank account details for depositing the EMD and mode of payment is as given in the terms and conditions of the sale of the Asset. For detailed terms and conditions of the sale, please refer to the link provided on the official website of the Bank (i.e., <https://www.yesbank.in/about-us/media/auction-property>).

Interested bidders are hereby advised to do their own due diligence in relation to the said property before submission of bids.

Kindly note that the Bank reserves the right not to go ahead and / or cancel the proposed sale at any stage without assigning any reason thereof. The decision of the Bank in this regard shall be final and binding.

Sd/- (Authorized Officer)
YES BANK LIMITED

Date: 17.07.2025 Place: New Delhi

FORM NO. 14 [See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER - III
DEBTS RECOVERY TRIBUNAL DELHI (DRT 2)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/10/2025 UNION BANK OF INDIA 08-07-2025

Versus

M/S HOLYSTAR NATURAL RESOURCES PVT LTD

To
(CD 1) M/s Holystar Natural Resources Pvt Ltd
(CD 2) MR. PRADEEP PALIWAL, DIRECTOR & AMP; GUARANTOR B-9/13, Vasant Vihar, New Delhi-110057
(CD 3) MR. VINAYAK BHAT, DIRECTOR & AMP; GUARANTOR C-1, First Floor, Green Park Extn. New Delhi-110016

Also At: SC Temple Square, Railway Station Road, Kasara God, Kerala-670121

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI (DRT 2) in TA/1272/2022 an amount of **Rs 30067969.62 (Rupees Three Crore Sixty Seven Thousands Nine Hundred Sixty Nine And Paise Sixty Two Only)** along with pendente lite and future interest @ 16.75% Simple Interest Yearly w.e.f. 14/01/2015 till realization and costs of **Rs 151000 (Rupees One Lakh Fifty Thousand Only)** has become due against you (Jointly and severally/Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **08/08/2025** at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **08/07/2025**

RECOVERY OFFICER
DEBT RECOVERY TRIBUNAL, DELHI (DRT 2)

Karnataka Bank Ltd.
Your Family Bank. Across India.

Regional Office: Delhi
Plot no-8-B first floor, Rajendra Park Pusa Road New Delhi-110060

Phone : 011-40591567 (Ext-240)
E-Mail : delhiarm@ktkbank.com
Website : www.karnatakabank.com
CIN : L85110KA1924PLC001128

REGIONAL OFFICE, DELHI

Mr. Mohd Imran S/o Mr. Afzal
R/o Khasra No.37, Jagatpur Lala Begum, Tehsil and District Bareilly -243005, Uttar Pradesh

Mr. Afzal S/o Shaikat
R/o Khasra No.37, Jagatpur Lala Begum, Tehsil and District Bareilly -243005, Uttar Pradesh Also at:282/10, Ejaj Nagar, Gontiya, Bareilly-24003, Uttar Pradesh

Sir/ Madam,
The PS Term Loan A/c No.9037001800008601 dated 10.11.2021 for Rs.18,00,000.00, the credit facility availed at Bareilly Branch, Uttar Pradesh, by You No.1] Mr. Mohd Imran S/o Mr. Afzal and You No.2] Mr. Afzal S/o Shaikat, are the Joint applicants under PS Term Loan Account, has been classified as **Non-Performing Asset on 05.04.2025**, and that action under SARFAESI Act has been initiated by issuing a detailed Demand Notice under Section 13(2)&(3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 by the Authorised officer of the Bank on 31.05.2025, to the parties concerned. The said Demand Notice sent by speed post with acknowledgments to above mentioned addresses, have been returned undelivered. Hence, we have published the contents of the Demand Notice by this Notice by observing the procedures laid down in the SARFAESI Act 2002. The balance as on 30.05.2025 i.e. **Rs. 18,69,196.09 (Rupees Eighteen Lakhs Sixty Nine Thousand One Hundred Ninety Six and Paise Nine Only)** Under Overdraft Account No. 9037001800008601 with future rate of interest @ 10.79% compounded monthly with effect from 10.05.2025. You are called upon to pay the same within 60 days from the date of this paper publication.

BRIEF DESCRIPTION OF MORTGAGED PROPERTY:

All that Part and Parcel of Residential property being equitable mortgage situated at Khasra No.37, Jagatpur Lala Begam Pargana Tehsil and District Bareilly, measuring 83.61 Sqm., belonging to **Mr. Mohd Imran**. Please note that I, the Authorised Officer of the secured creditor Bank intend to enforce the aforesaid securities in the event of failure to discharge your liabilities in full on or before the expiry of 60 days from the date of this publication.

PLACE: Bareilly
DATE: 16.07.2025

Sd/- For Karnataka Bank Ltd
Chief Manager & Authorised Officer

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KREATIVE INFRAZONE PRIVATE LIMITED

RELEVANT PARTICULARS	
1. NAME OF CORPORATE PERSON	KREATIVE INFRAZONE PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	30.01.2013
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC KANPUR
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U71002UP2013PTC054566
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	E-4, Tajnagri, Phase 2, Near Hotel Courtyard by Marriott, Sector-E, Fatehabad Road, Agra, Uttar Pradesh, India, 282001
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	15.07.2025
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Pramod Kumar Sharma Registered Address: H-No-16, Dashaarath, Kurj-B West Ajan Nagar, Agra, Uttar Pradesh, 282001 Email: psharmakm@gmail.com IBBI Registration No. IBBI/IPA-002/IP-N00110/2017-18/10258
8. LAST DATE FOR SUBMISSION OF CLAIMS	31.08.2025

Notice is hereby given that the **KREATIVE INFRAZONE PRIVATE LIMITED** has commenced voluntary liquidation on 15.07.2025. The stakeholders of **KREATIVE INFRAZONE PRIVATE LIMITED** are hereby called upon to submit a proof of their claims on or before 14.08.2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Place: Agra
Date: 16.07.2025

Name and Signature of the Liquidator
PRAMOD KUMAR SHARMA
IP Registration No. IBBI/IPA-002/IP-N00110/2017-18/10258

HDFC BANK
We understand your world

Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its offices at Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmargin (East), Mumbai - 400042.

SALE INTIMATION AND NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loans/Overdraft Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loans / facilities terms, the below loan accounts are classified as NPA (Non-Performing Asset). The Bank has issued loan recall notice to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank has invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard.

The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after **24th July 2025** for recovering the dues owed by the Borrowers to the Bank. The Borrowers are hereby notified to treat this as a notice of sale in compliance of section 176 of the Indian Contract Act, 1872. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 15 th July 2025	Date of Sale Notice
1	XXXXXXXXXX5411	AJAY KUMAR BARICK	1,97,672.53	16-07-2025
2	XXXXXXXXXX5087	PALLAVI MISHRA	68,988.33	16-07-2025
3	XXXXXXXXXX6060	GAURAV KHARBANDA	1,43,829.76	16-07-2025

Date: 17.07.2025
Place: DELHI - HARYANA
HDFC BANK LTD.

FORM NO. 14 [See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER - III
DEBTS RECOVERY TRIBUNAL DELHI (DRT 2)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/176/2024 UNION BANK OF INDIA 07-07-2025

Versus

VINAY MITTAL

To
(CD 1) VINAY MITTAL
MS TRADING CO. E-46, 1ST FLOOR PREET VIHAR, DELHI NEW Central, DELHI-110092
(CD 2) SHRI V.K. GUPTA/S/O SHRI RAM KUMAR GUPTA
A-149, 1st Floor, Chander Vihar, I.P., Extension, Patparganj, Delhi

Also At: F-13/5, Raj Nagar, Ghaziabad, UP.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI (DRT 2) in TA/1996/2022 an amount of **Rs 43278299.03 (Rupees Four Crore Thirty Two Lakhs Seventy Eight Thousand Two Hundred Ninety Nine And Paise Three Only)** along with pendente lite and future interest @ 15.25% Simple Interest Yearly w.e.f. 17/12/2022 till realization and costs of **Rs 150000 (Rupees One Lakh Fifty Thousands Only)** has become due against you (Jointly and severally/Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **13/08/2025** at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **07/07/2025**.

RECOVERY OFFICER
DEBT RECOVERY TRIBUNAL, DELHI (DRT 2)

पंजाब नेशनल बैंक Punjab National Bank
...नो नाम का बैंक! ...the name you can BANK upon!

STRESSED ASSET MANAGEMENT DIVISION (SAMO), HEAD OFFICE
PLOT NO. 4, SECTOR-10, DWARKA, NEW DELHI-110075
Email: hosastrawillful@pnb.co.in

SHOW CAUSE NOTICE Date:- 22.05.2025

To,
M/s HL Hotel & Resort Pvt Ltd. (Corporate Guarantor) 18, 1st Floor, Chanderlok Enclave, Pitampura, New Delhi-110034.
Dear Sir(s)/Madam(s)

Reg. : Show Cause for Identification of Willful Default in the loan account of M/s AB World Trade Pvt. Ltd. with the Bank

Bank has observed events of willful default in your account. Hence, Borrower and its related parties are eligible for the process of willful defaulter. It is also observed that all the events of Willful Default are intentional, deliberate, calculated and meeting the conditions set out in RBI Master Directions RBI/DoR/2024-25/122 DoR.FIN.REC.No. 31/20.16.003/24-25, 30/07/2024.

The facts of the matter were placed before the Committee for Identification of Willful Defaulters (i.e. "Identification Committee-II") constituted in consonance with the RBI guidelines. The Committee, in its meeting held on 21.05.2025, after going through facts of the matter & evidence on record, has concluded that event(s) of default has/have occurred in the account which is/are willful and substantial to classify you as "Willful Defaulter", in the following reasons:

Capacity to Pay:
The borrower / guarantors defaulted in payment / repayment obligation to the Bank even though they have capacity to pay. As per CR, Net Means of the proprietor / guarantors are as under:- (Amt. in Cr)

Name (Sh./Smt.)	Net Means (in crore)	Supporting Document
Darshan Paul	3.45	05.01.2019
Sunita Goyal	0.37	05.01.2019
M/s Homeland City Projects Ltd.	4.35	30.04.2019
M/s H.L. Hotel & Resort Pvt. Ltd.	1.80	31.03.2018 (ABS)
M/s HA Estates Pvt. Ltd.	3.61	30.04.2019
M/s GH City Projects Pvt. Ltd.	0.77	30.04.2019
M/s GH Estate Pvt. Ltd.	1.46	30.04.2019

Diversions of Funds:
As per Forensic Audit Report dated 05.03.2021 of M/s Parshotam & Associates (CA), the borrower is maintaining Current Account No.50200011389855 with HDFC Bank without permission of lender Bank (PNB) and majority of sale proceeds are routing through HDFC Bank instead of Punjab National Bank. Huge sum of debtors is collected in HDFC Bank Account No.50200011389855. Such practice is against the condition as mentioned in the sanction letter. To the above observation of the Forensic Auditor, the borrower had submitted reply to the Forensic Auditor that the transactions of the Company were high value transactions and there was need of online transaction rights for ease of doing and for time saving. The Company had requested PNB for full online transaction rights in the account but Bank denied to provide the same, due to which they were forced to open account with HDFC Bank for doing transactions easily. But, the borrower failed to submit that they have taken permission from lender Bank (PNB) to open / maintain and making transactions of sale / purchase of the goods with current account of HDFC Bank. The Identification Committee-II decided to issue Show Cause Notice to the borrower/related parties for reason appended below.

S.No.	Name	Designation/Status	Charge Levelled
1	M/s AB World Trade Pvt. Ltd	Borrower	Diversions of Funds
2	Darshan Paul	Director & Guarantor	Capacity to Pay
3	Sunita Goyal	Director & Guarantor	Diversions of Funds &
4	M/s Homeland City Projects Ltd	Corporate Guarantor	Capacity to Pay
5	M/s GH Estate Pvt Ltd	Corporate Guarantor	
6	M/s HA Estate Pvt Ltd	Corporate Guarantor	
7	M/s GH City Projects Pvt Ltd.	Corporate Guarantor	
8	M/s HL Hotel & Resort Pvt Ltd	Corporate Guarantor	

In case you feel aggrieved by the aforesaid conclusion of the Identification Committee, you may make a submission/representation, along with documentary evidence, if any, to the committee for consideration and show cause as to why you should not be identified as a "Willful Defaulter". Your submission/representation must reach us within 21 days of issuance of this notice and be sent either to General Manager, SAMO, HO, 3rd Floor, East Wing, Punjab National Bank, Head Office, Sector 10, Dwarka, New Delhi-110075 or through ARMB Head Bathinda.

If we do not receive any submission/representation of yours, it would be deemed that you have nothing to say in your defence against the conclusion of this Committee. Please take note that pursuant to submission/non-submission of your submission/representation, the committee shall proceed to pass an order with regard to identification of the Willful Defaulters as per the RBI guidelines.

Identification Committee constituted in consonance with the RBI directives comprises of the following members:

- Chief General Manager, SAMO, HO (Head of Committee)
- General Manager, CRMD HO
- General Manager, TMD HO &
- Assistant General Manager, Law Division HO (invitee)

The Identification Committee-II has authorized the undersigned to send this Show Cause Notice under his signature.

(Neeru Saldi)
Asst. General Manager-Law

Rasandik Engineering Industries India Limited
(CIN: L74210HR1984PLC032293)
Reg. Off: Plot No. 1, Roj-Ka-Meo Industrial Area, Sohna, District Nuh, Haryana - 122103
Web: www.rasandik.com Email: cs@rasandik.com

NOTICE OF 41ST ANNUAL GENERAL MEETING OF RASANDIK ENGINEERING INDUSTRIES INDIA LIMITED AND E-VOTING INFORMATION

Notice is hereby given that:

- The 41st Annual General Meeting ("AGM") of Rasandik Engineering Industries India Limited ("the Company") will be held on Friday, August 01, 2025 at 11:00 A.M. (IST) through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM") to transact the businesses as set forth in the Notice of the 41st AGM ("Notice"). The venue of AGM shall be deemed to be the Registered Office of the Company i.e. Plot No. 1, Roj-Ka-Meo Industrial Area, Sohna, District Nuh, Haryana - 122103. The Company has engaged MUGF Intime India Private Limited ("MUGF") to provide VCO/OAVM facility along with facility of remote e-voting and e-voting at the AGM to its members (together referred to as "E-Voting").
- In accordance with the MCA general circular no. 09/2024 dated September 19, 2024, circular no. 09/2023 dated September 25, 2023, circular no. 10/2022 dated December 28, 2022, circular no. 20/2020 dated May 5, 2020 read with general circular No. 14/2020 dated April 8, 2020 and general circular no. 17/2020 dated April 13, 2020 (collectively referred to as "Circulars"), the Notice and Annual Report for the financial year 2024-2025 have been sent in electronic mode only to all those members whose email addresses are registered with the Company/Registrar & Share Transfer Agent ("RTA")/Depository Participants ("DPs") as on July 04, 2025. The electronic dispatch of the Notice and Annual Report to the members through e-mail has been completed on Thursday, July 10, 2025. The Notice and the Annual Report is also available on the website of the Company at www.rasandik.com and on the website of MUGF at <https://investvote.linkintime.co.in/>.
- Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, the Company is pleased to provide e-voting facility to the members to cast their vote electronically on all resolutions as set forth in the Notice. The Ordinary and Special Businesses, as set out in the Notice will be transacted only through voting by electronic means.
- The remote e-voting period will commence at 9:00 A.M. (IST) on Tuesday, 29th July, 2025 and ends at 5:00 P.M. (IST) on Thursday, July 31, 2025. The remote e-voting mode shall be disabled for voting at 5:00 P.M. (IST) on Thursday, 31st July, 2025. Once the vote on a resolution is cast by the member, the member cannot modify it subsequently. A member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the AGM.
- The cut-off date for the purpose of ascertaining the eligibility of members to avail E-voting facility will be Friday, July 25, 2025 ("cut-off date"). The voting rights of members shall be in proportion to their share in the paid-up equity share capital of the Company as on the cut-off date. Members are eligible to cast vote only if they are holding equity shares as on the cut-off date.
- A person who acquires the equity shares after the sending of the Notice and Annual Report through electronic means and holds equity shares as on the cut-off date, may obtain the login ID and password for E-voting by sending a request at enotices@in.mpgs.mugf.com. However, if the member is already registered with NSDL and CDSL for remote e-voting then such member may use existing user ID and Password to cast vote.
- The members who will be present in the AGM through VC/ OAVM and have not already cast their vote(s) through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM.
- The detailed instruction relating to remote e-voting and e-voting during the AGM are provided in the Notes forming part of the AGM Notice.
- Members holding shares in physical mode can get their email address(es) registered by sending a scanned copy of the signed request letter mentioning the name and address along with self-attested copy of the PAN card and other supporting documents to RTA at sunil.mishra@in.mpgs.mugf.com and/ or to the Company at cs@rasandik.com.
- Members holding equity shares in dematerialized form are requested to register/ update their e-mail addresses with their relevant DPs.
- In case of any queries or issues regarding attending the AGM through VC/OAVM or remote e-voting, Members may write to the Company at cs@rasandik.com. Members can also refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at <https://investvote.linkintime.co.in/> or write an e-mail to enotices@in.mpgs.mugf.com or call on 022-49186000 or connect to Mr. Sunil Mishra - Manager, MUGF Intime India Private Limited, Noble Heights, 1st Floor, C-1 Block, Near Savitri Market Janakpur, New Delhi - 110058

11. Procedure for Attending the AGM and Important points to note:

- Web-link to attend: <https://instameet.in.mpgs.mugf.com>
- Detailed procedure: Refer Note to the 41st AGM Notice.
- For queries/issues login: Send an e-mail to instameet@in.mpgs.mugf.com or call 022-49186175.

For Rasandik Engineering Industries India Limited
Sd/-
Pradeep Chandra Nayak
Company Secretary

Date: July 16, 2025
Place: Sohna, Haryana

Reg. off.: 410-412, 18/12, 4th Floor, W.E.A. Arya Samaj Road, Karol Bagh, New Delhi-110005.
CSL Finance Limited
Corp off.: 716-717, 7th Floor, Tower B, World Trade Tower, Sector 16, Noida, 201301, U.P., Ph: +91 120 4290650/52/53/54/55. Email: info@csfinance.in
Legal@csfinance.in, Web: www.csfinance.in, CIN: L74899DL1992PLC051462

DEMAND NOTICE

Whereas the Borrower/Guarantor(s)/Mortgagor(s) mentioned hereunder had availed the financial assistance from CSL Finance Limited (CSL). We state that despite having availed the financial assistance, the Borrower/Guarantor(s)/Mortgagor(s) (all singularly or together referred to as "Obligors") have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non-Performing Asset on the respective dates mentioned hereunder, in the books of CSL, conforming to the Authorized Officer of CSL under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notice on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the Obligors and/or their Legal Heir(s)/Legal Representative(s), to repay the amount mentioned in the notice together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices.

The Obligors are hereby informed by way of public notice about the same.

Name of Obligors/Legal Heir(s)/ Legal Representative(s)	Total Outstanding dues	Events
LAN: SMEDEH010006111 Borrower/ Security Provider Manisha Bhardwaj Co-Borrower 1: Aja Ram Sharma Both at: New Asha Ram Inter College, Babu Garh, Vikasnagar Dehradun, Uttarakhand 248198 Co-Borrower 2: The Combined Unit 248198 At: Malukawala, Vikasnagar, Dehradun, Uttarakhand 248198	Rs. 25,55,113/- (Rupees Twenty-Five Lac Fifty-Five Thousand One Hundred and Thirteen Only) As on 06/07/2025 plus future interest, penal interest, costs and charges.	Date of Loan Agreement: 31.10.2023 Date of NPA: 04.07.2025 Date of Demand Notice: 07.07.2025

Description of the Secured Assets/Immovable Properties/Mortgaged Properties:
Entire Building Constructed On The Plot Of Land Measuring 1180.70 Sq. Feet, E. 109.73 Sq. Mtrs. Constructed On Land Part Of Khat No. 49 Of Khasra No. 2028, Situated At Mauza-Babugarh, Tehsil-Vikasnagar District- Dehradun, Uttarakhand. **Boundaries And Dimensions Of The Property Are As Under:- As Per Title Documents:** North: Bhoomi/Sampatti Ashram Vaidik Inter College, Measuring 22.83 Feet, South- Bhoomi Satya Prakash, Measuring 38.33 Feet And Bhoomi Ramesh Sharma and Arun Sharma, Measuring 70.58 Feet, East: Main Chakrata Road, Measuring 4.33 Feet And Bhoomi Ramesh Sharma and Arun Sharma, Measuring 18.5 Feet, West- Bhoomi/Sampatti Ashram Vaidik Inter College, Measuring 108.91 Feet.

As Per Actual/Technical Valuation Report: North- Land Of Asha Ram Vaidik Inter College, South- House Of Satya Prakash, East- Land Of Ramesh Chand And Arun Sharma and 4/5 Wide Gali, West- Land Of Asha Ram Vaidik Inter College

the circumstances as aforesaid, the notice is hereby given to the Obligors and/or their Legal Heir(s)/Legal Representative(s) that if the said Obligor(s) shall fail to make payment to CSL, then CSL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of CSL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 16.07.2025 Sd/- Authorized Officer,
Place: Dehradun (Uttarakhand) **CSL Finance Ltd.**

TATA CAPITAL LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013.
Branch Address: 3rd Floor, Rajendra Point, 1 Raghunath Nagar, M. G. Road, Agra-282002

SALE NOTICE FOR SALE OF IMMovable PROPERTY
(Under Rule 6(6) R/W Rule 9(1) of the Security Interest (Enforcement) Rules 2002)
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "ACT") read with proviso to Rule 6(6) R/W Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Loan Account No. 20446202 (Restructured Loan Account)
TCFLA0370000011058784 And **TCFLA0370000010899400**; **M/s Radha Traders**

This is to inform that Tata Capital Ltd. (TCL) is a non-banking financial

